

(P.W)  
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
LUCKNOW CIRCUIT BENCH

Registration D.A. No.358 of 1990 (L)

B.P. Sinha ..... Applicant

Versus

Union of India & Others ..... Respondents.

Hon. Mr. Justice Kamleshwar Nath, V.C.

Hon. Mr. M.Y. Priolkar, Member (A)

(By Hon. Mr. Justice K. Nath, V.C.)

We have heard the learned counsel for the applicant. While it is stated in the petition that the applicant was being victimized in various ways by the concerned authorities in matters relating to his employment, no specific illegal act of the respondents affecting any of the service conditions or rights of the applicant is challenged. The relief for a direction to evolve a policy for taking disciplinary action on reports of Field Officers as and when made, a direction to the respondents not to act on baseless complaints under political interference and other directions to evolve policies regarding administration in the Song and Drama Division, Ministry of Information and Broadcasting including allotment of programmes do not relate to any specific grievance which adversely affects the service conditions or rights of the applicant. The learned counsel for the applicant says that the applicant was being transferred maliciously in order to harass him. If that be so, he has to plead a specific